Sr. No. 05 Suppl. List

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CM No. 2125/2020 in WP(C) No. 951/2020 CM No. 2126/2020

Hajra & ors.

.... Petitioner/Applicant(s)

Through:- Mr. M. Y. Lone, Advocate

V/s

Union Territory of J&K & ors.

....Respondent(s)

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

IGH COUP

ORDER

CM No. 2125/2020

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 951/2020 & CM No. 2126/2020

Learned counsel for the petitioners submits that the petitioners have filed an application/representation before the SDM concerned for giving them hearing and for making on spot verification, but nothing has been done by him in this regard. Impugned demolition notice bearing No. SFC/SDN/34-134 dated 01.06.2020 issued by respondent No. 6 to the extent of the petitioners has been issued by the authority who is not competent to do so.

Notice to the respondents, returnable within three weeks. Requisite steps for service of the respondents within this week.

List on 23.07.2020.

Meanwhile, subject to objections and till application/representation of the petitioners is decided, status quo, as on date, with regard to existing Shop Nos. 38, 37, 35, 36 & 81 be maintained. Alteration/modification on laying motion.

(Sindhu Sharma) Judge

SRINAGAR 25.06.2020 Ram Murti

